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CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH

...

Registration T.A. No. 1532 of 1986

(C.A. No. 412 of 1984)

Har Govind

...

Appellant-Applicant

vs

Union of India and ors....

Respondents-Opp. Parties

Hon' Mr D.K. Agrawal, J.M.

Hon' Mr K. Obayya, A.M. ..

(By Hon' Mr D.K. Agrawal, J.M.)

None appears for the appellant-applicant.

Shri K.C. Sinha counsel appears for the respondents-
Opp. Parties.

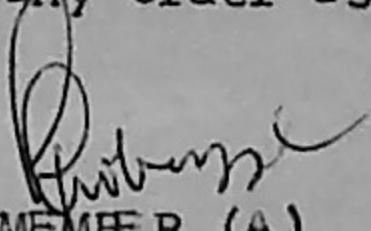
The appellant-applicant was employed as Fitter 'C' grade in Ordnance Equipment Factory, Kanpur. He was suspended on 4-8-71, report of Inquiry Officer was submitted on 4-6-74, withholding of increment order passed by the Disciplinary Authority on 10-2-76 and appeal against the order of punishment dismissed on 25-5-78. The applicant filed Civil Suit No.551/81 against the order of punishment with-holding of increments which was dismissed by learned Munsif by judgment and decree dated 29-9-84. Therefore, Civil Appeal No. 412 of 1984 was filed before the District Judge, Kanpur which on formation of the Tribunal was transferred to us and registered as T.A. No. 153/86 which ^{was} dismissed for want of prosecution on 10-7-1987, but restored on the application of the appellant-applicant vide order dated 8-1-88. The appellant-applicant is again not taking care to prosecute the appeal. The Office report is that

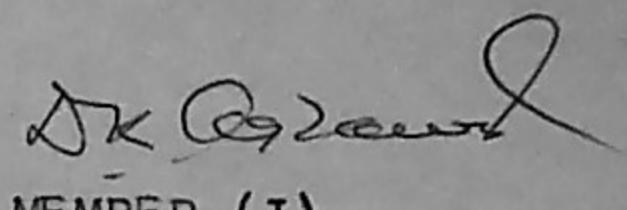
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notice was sent by registered post to the appellant-applicant, therefore, we have no other option, but to dismiss it.

2. The appeal is dismissed for want of prosecution without any order as to costs.


MEMBER (A)


MEMBER (J)

(sns)

July 12, 1990.